

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

The following Committee is hereby re-constituted, with immediate effect:-

S.N	Name of the Committee	Name of Judicial Officer	Designation
1	Committee to suggest ways and means as to whether contractual employees through GeM/ Government approved agencies can be taken as stop-gap arrangement till the time regular appointment is made for upcoming anticipated new courts.	Ld. Officer In-Charge Administration Branch-I (Central)	Chairperson
		Ld. Officer In-Charge Administration Branch-II (Central)	Member
		Ld. Officer In-Charge Administration Branch-III (Central)	Member
		D.D.O (Central)	Member

However, the correspondence with the Hon'ble High Court will be done only through the undersigned.

[Signature]
06.10.2025

(VIRENDER KUMAR BANSAL)

Principal District & Sessions Judge (HQs)
Delhi

No. 7017-75041 /F.1(3)/Gaz/2025

Dated _____

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Pr. District & Sessions Judge, all court complexes, Delhi/New Delhi/ Rouse Avenue.
3. The Officers concerned.
4. The D.D.O, Accounts Branch, Central, Tis Hazari Courts, Delhi.
5. The AO(J)/Branch In-Charge, Admin-I, Central District, Tis Hazari Courts, Delhi, with the direction to pursue the matter with said committee.
6. The AO(J)/Branch In-Charge, Recruitment Cell, General Branch (Central), Tis Hazari Hazari Courts, Delhi.
7. The P.S. to the undersigned.
8. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.

[Signature]
06.10.2025

Principal District & Sessions Judge (HQs)
Delhi